

Office of Directorate General of Foreign Trade  
New Delhi -0

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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/82-ALC4/2010 MEETING DATE : 20.04.2010

The Meeting No.3/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 20.04.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 1/82 dated 06.04.2010 and 2/82 dated 13.04.2010 were ratified by the Committee.

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| Case No.B-26                                                                       | M/S Shree Shivshankar Drugs & Pharm. Pvt. Ltd |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/01662/AM08                     |
| Meeting Date: 20.04.2010                                                           | RA F.No.03/95/040/00856/AM08                  |
| Adv.Lic.No.0310451870 dated 28.11.2007                                             |                                               |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                               |

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| Case No.B-27                                                                       | M/S Laffans Petrochemicals Ltd. |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/00209/AM09       |
| Meeting Date: 20.04.2010                                                           | RA F.No.03/95/040/00826/AM08    |
| Adv.Lic.No.0310464745 dated 12.03.2008                                             |                                 |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |

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| Case No.B-28                                                                       | M/S H.J. Arochem Pvt. Ltd.   |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/00482/AM10    |
| Meeting Date: 20.04.2010                                                           | RA F.No.08/24/040/00056/AM10 |
| Adv.Lic.No.0810081372 dated 10.07.2009                                             |                              |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                              |

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| Case No.B-29 | M/S H.J.Arochem Pvt. Ltd. |
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| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/00543/AM10    |
| Meeting Date: 20.04.2010                                                           | RA F.No.08/24/040/00126/AM10 |
| Adv.Lic.No.0810082852 dated 14.09.2009                                             |                              |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                              |

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| Case No.B-30                                                                       | M/S Centaur Pharmaceuticals Pvt. Ltd. |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/00269/AM10             |
| Meeting Date: 20.04.2010                                                           | RA F.No.03/94/040/00272/AM10          |
| Adv.Lic.No.0310527469 dated 06.07.2009                                             |                                       |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                       |

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| Case No.B-31                                                                                                                                                                  | M/S Vital Laboratories Pvt. Ltd. |
| Norms Committee Meeting No.3/AM11                                                                                                                                             | F.No.01/82/050/00787/AM09        |
| Meeting Date: 20.04.2010                                                                                                                                                      | RA F.No.03/95/040/00350/AM09     |
| Adv.Lic.No.0310479369 dated 18.07.2008                                                                                                                                        |                                  |
| Committee considered case as per agenda and decided to call for the Certificate of Analysis indicating the % purity from firm. Accordingly, case was deferred for 01.06.2010. |                                  |

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| Case No.B-32                                                                                                                                                                                                                            | M/S Atul Ltd.                |                |              |              |              |              |                                   |       |    |          |         |
| Norms Committee Meeting No.3/AM11                                                                                                                                                                                                       | F.No.01/82/050/01246/AM09    |                |              |              |              |              |                                   |       |    |          |         |
| Meeting Date: 20.04.2010                                                                                                                                                                                                                | RA F.No.08/24/040/00159/AM09 |                |              |              |              |              |                                   |       |    |          |         |
| Adv.Lic.No.0810075840 dated 07.11.2008                                                                                                                                                                                                  |                              |                |              |              |              |              |                                   |       |    |          |         |
| Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise description of export product and norms under para 4.7 of HBP as per details below:-                         |                              |                |              |              |              |              |                                   |       |    |          |         |
| <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>CBZ-L-Valine (N-Benzyloxy Valine)</td><td>1 Kg.</td><td>1.</td><td>L-Valine</td><td>0.63 kg</td></tr></table> |                              | Export product | Exp. Qty.    | Sl.No.       | Import items | Qty. allowed | CBZ-L-Valine (N-Benzyloxy Valine) | 1 Kg. | 1. | L-Valine | 0.63 kg |
| Export product                                                                                                                                                                                                                          | Exp. Qty.                    | Sl.No.         | Import items | Qty. allowed |              |              |                                   |       |    |          |         |
| CBZ-L-Valine (N-Benzyloxy Valine)                                                                                                                                                                                                       | 1 Kg.                        | 1.             | L-Valine     | 0.63 kg      |              |              |                                   |       |    |          |         |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                             |                              |                |              |              |              |              |                                   |       |    |          |         |

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| Case No.B-33                                                                       | M/S Esteem Industries Pvt. Ltd. |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/01332/AM07       |
| Meeting Date: 20.04.2010                                                           | RA F.No.17/24/040/00059/AM07    |
| Adv.Lic.No.1710001463 dated 23.11.2006                                             |                                 |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |

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| Case No.B-34                                                                       | M/S Esteem Industries Pvt. Ltd. |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/01735/AM08       |
| Meeting Date: 20.04.2010                                                           | RA F.No.17/24/040/00117/AM08    |
| Adv.Lic.No.1710001862 dated 12.12.2007                                             |                                 |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |

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| Case No.B-35                                                                       | M/S Esteem Industries Pvt. Ltd. |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/01569/AM05       |
| Meeting Date: 20.04.2010                                                           | RA F.No.17/24/040/00037/AM05    |
| Adv.Lic.No.1710000928 dated 14.12.2004                                             |                                 |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |

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| Case No.B-36                                                                       | M/S Goodwill Chemical Industries |
| Norms Committee Meeting No.3/AM11                                                  | F.No.01/82/050/00550/AM06        |
| Meeting Date: 20.04.2010                                                           | RA F.No.03/94/040/00588/AM06     |
| Adv.Lic.No.0310344614 dated 25.08.2005                                             |                                  |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                  |

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| Case No.B-37                                                                       | M/S Yasho Industries Pvt. Ltd.                               |
| Norms Committee Meeting No.3/11                                                    | F.No.01/83/050/00646/AM08<br>F.No.01/83/050/01077/AM07       |
| Meeting Date:20.04.2010                                                            | RA F.No.03/95/040/00281/AM08<br>RA F.No.03/95/040/01183/AM07 |
| Adv.Lic.No.0310433842 dated 25.06.2007<br>Adv.Lic.No.0310413968 dated 29.12.2006   |                                                              |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                              |

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| Case No.B-38                                                                       | M/S J.S. Chemicals           |
| Norms Committee Meeting No.3/11                                                    | F.No.01/82/050/01179/AM09    |
| Meeting Date:20.04.2010                                                            | RA F.No.52/24/040/00019/AM09 |
| Adv.Lic.No.5210024577 dated 21.10.2008                                             |                              |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                              |

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| Case No.B-39 | M/S Cipla Ltd. |
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| Norms Committee Meeting No.3/11                                                                                                                                                                                                                                                                                                                                           | F.No.01/82/050/00697/AM10    |
| Meeting Date:20.04.2010                                                                                                                                                                                                                                                                                                                                                   | RA F.No.03/94/040/00479/AM10 |
| Adv.Lic.No.0310536220 dated 03.09.2009                                                                                                                                                                                                                                                                                                                                    |                              |
| Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Fluticasone Propionate Nasal Spray/Flomist Aqueous Nasal Spray/Flomist Nasal Spray (per pack 50 MCG, 100 MD)” without any other change in the decision taken in 35/82 meeting held on 24.11.2009. |                              |

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| Case No.B-40                                                                                                                                                                                                                                                                                                                                    | M/S Kusuma Pharma            |        |                     |              |
| Norms Committee Meeting No.3/11                                                                                                                                                                                                                                                                                                                 | F.No.01/82/050/00943/AM10    |        |                     |              |
| Meeting Date:20.04.2010                                                                                                                                                                                                                                                                                                                         | RA F.No.03/94/040/00446/AM10 |        |                     |              |
| Adv.Lic.No.0310534966 dated 24.08.2009                                                                                                                                                                                                                                                                                                          |                              |        |                     |              |
| Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/31/2009.Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                              |        |                     |              |
| Export product                                                                                                                                                                                                                                                                                                                                  | Exp. Qty.                    | Sl.No. | Import items        | Qty. allowed |
| Sodium Saccharin (Dental Grade)                                                                                                                                                                                                                                                                                                                 | 1 kg                         | 1.     | Insoluble Saccharin | 0.789 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                     |                              |        |                     |              |

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| Case No. A-4                                                                         | M/s Hetero Drugs Ltd.             |
| Norms Committee Meeting No.3/11                                                      | F.No.01/82/162/00094/AM10/DES-III |
| Meeting Date 20.04.2010                                                              | RAF No.09/24/040/00013/AM10       |
| Adv. Lic. No. 0910037741 dated 23.04.2009                                            |                                   |
| Withdrawn as the case has already been approved in 41/82 meeting held on 05.01.2010. |                                   |

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| Case No. A-5                                                                       | M/s Gitanjali Chemicals Pvt. Ltd. |
| Norms Committee Meeting No.3/11                                                    | F.No.01/82/162/01033/AM10/DES-III |
| Meeting Date 20.04.2010                                                            | RAF No.03/94/040/01276/AM09       |
| Adv. Lic. No. 0310465769 dated 19.03.2008                                          |                                   |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                   |

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| Case No. A-6                                                                                                                                                                                       | M/s Matrix Ltd.                   |
| Norms Committee Meeting No.3/11                                                                                                                                                                    | F.No.01/82/162/00879/AM10/DES-III |
| Meeting Date 20.04.2010                                                                                                                                                                            | RAF No.09/24/040/00097/AM08       |
| Adv. Lic. No. 0910030541 dated 13.06.2007                                                                                                                                                          |                                   |
| Committee considered case as per agenda and decided to call for the firm for personal hearing alongwith copy of Master Batch Formula on 18.05.2010. Accordingly, case was deferred for 18.05.2010. |                                   |

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| Case No. C-4                                                                                                                                                                                                                                                                                                                                                       | M/s MBD Chemicals (I) Pvt. Ltd.   |        |                              |              |
| Norms Committee Meeting No.3/11                                                                                                                                                                                                                                                                                                                                    | F.No.01/82/162/00177/AM10/DES-III |        |                              |              |
| Meeting Date 20.04.2010                                                                                                                                                                                                                                                                                                                                            |                                   |        |                              |              |
| Committee considered case as per agenda for fixation of wastage norms for EOU and observed that Department of Pharmaceuticals vide their U.O. No.35011/207/2004-PI-III dated 22.04.2008 had furnished written comments in the case of M/S Catapharma (I) Pvt. Ltd for the advance licence issued under para 4.7 of HBP. wherein following norms were recommended:- |                                   |        |                              |              |
| Export product                                                                                                                                                                                                                                                                                                                                                     | Export Qty.                       | Sl.No. | Import items                 | Qty. allowed |
| 1,2 Methylenedioxybenzene                                                                                                                                                                                                                                                                                                                                          | 1 Kg.                             | 1.     | Catechol                     | 1.07 kg      |
|                                                                                                                                                                                                                                                                                                                                                                    |                                   | 2.     | Methylene Chloride           | 0.82 kg      |
|                                                                                                                                                                                                                                                                                                                                                                    |                                   | 3.     | Caustic Soda on 100% basis   | 0.77 kg      |
|                                                                                                                                                                                                                                                                                                                                                                    |                                   | 4.     | Tetra Butyl Ammonium Bromide | 0.07 kg      |
| It was decided to defer case for 18.05.2010.                                                                                                                                                                                                                                                                                                                       |                                   |        |                              |              |

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| Case No. C-5                                                                       | M/s Excel Industries Ltd.         |
| Norms Committee Meeting No.3/11                                                    | F.No.01/82/162/00311/AM10/DES-III |
| Meeting Date 20.04.2010                                                            |                                   |
| Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                   |

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| 1 | Case No.:1/21/82-ALC4/2007                                                                           | Party Name:BIOSTADT INDIA LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|   | HQ File :01/82/050/00003/AM08/                                                                       | RLA File :03/94/040/00819/AM07/   | Lic.No/Date:0310416576<br>18.01.2007      |                         |
|   | Decision :Withdrawn as the case has already been approved by NC in 50/82 meeting held on 09.03.2010. |                                   |                                           |                         |

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| Case No.:889/21/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                | Party Name:KRISHNA CHEMICAL INDUSTRIES | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved |              |
| HQ File :01/82/050/01725/AM07/                                                                                                                                                                                                                                                                                                                                              | RLA File :34/24/040/00277/AM07/        | Lic.No/Date:3410018200<br>28.02.2007      |                          |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/194/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                        |                                           |                          |              |
| Export product                                                                                                                                                                                                                                                                                                                                                              | Exp. Qty.                              | Sl.No.                                    | Import items             | Qty. allowed |
| 5-Amino Phthalide                                                                                                                                                                                                                                                                                                                                                           |                                        | 1.                                        | Zinc Dust                | 0.58 kg      |
|                                                                                                                                                                                                                                                                                                                                                                             |                                        | 2.                                        | Dimethyl Formamide       | 0.18 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                 |                                        |                                           |                          |              |

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| 3 | Case No.:52/42/82-ALC4/2007                                                                           | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|   | HQ File :01/82/050/00388/AM08/                                                                        | RLA File :07/24/040/00005/AM08/            | Lic.No/Date:0710051374<br>23.04.2007      |                         |
|   | Decision : Withdrawn as the case has already been approved by NC in 26/82 meeting held on 22.09.2009. |                                            |                                           |                         |

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| 4 | Case No.:2/32/82-ALC4/2008                                                                   | Party Name:ALCON BIOSCIENCES PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|   | HQ File :01/82/050/01177/AM09/                                                               | RLA File :03/94/040/00998/AM08/              | Lic.No/Date:0310491143<br>20.10.2008      | Defer<br>Date:18.05.2010 |
|   | Decision :Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                              |                                           |                          |

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| 5 | Case No.:29/41/82-ALC4/2008                                                         | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|   | HQ File :01/82/050/01469/AM09/                                                      | RLA File :03/94/040/00752/AM09/ | Lic.No/Date:0310493255<br>06.11.2008      | Defer<br>Date:18.05.2010 |
|   | Decision : Committee decided to defer case for 18.05.2010 for comments of DC(MSME). |                                 |                                           |                          |

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| 6 | Case No.:12/37/82-ALC4/2008    | Party Name:MEGHMANI ORGANICS LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/01331/AM09/ | RLA File :08/24/040/00172/AM09/  | Lic.No/Date:0810076282<br>27.11.2008      | Defer<br>Date:18.05.2010 |

Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.

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| 7 | Case No.:2/41/82-ALC4/2008                                                                            | Party Name:BALAJI AMINES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Rejected |
|   | HQ File :01/82/050/01442/AM09/                                                                        | RLA File :31/24/040/00244/AM09/  | Lic.No/Date:3110036556<br>19.12.2008      |                         |
|   | Decision : Withdrawn as the case has already been rejected by NC in 32/82 meeting held on 03.11.2009. |                                  |                                           |                         |

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| 8 | Case No.:58/18/82-ALC4/2009                                                                              | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00332/AM10/                                                                           | RLA File :09/24/040/00431/AM09/        | Lic.No/Date:0910037268<br>03.03.2009      | Defer<br>Date:01.06.2010 |
|   | Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals. |                                        |                                           |                          |

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| 9 | Case No.:66/18/82-ALC4/2009                                                                   | Party Name:CORVINE CHEMICALS &<br>PHARMACEUTICALS LIMITED, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|   | HQ File :01/82/050/00340/AM10/                                                                | RLA File :07/24/040/00009/AM10/                            | Lic.No/Date:0710064113<br>13.04.2009      | Defer Date:18.05.2010 |
|   | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                            |                                           |                       |

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| 10 | Case No.:10/18/82-ALC4/2009                                                                           | Party Name:UNIMAX CHEMICALS PVT LTD. | Meet No/Date: 3/82-ALC4/2010<br>20.04.2010 | Status:Case Approved |
|    | HQ File :01/82/050/00284/AM10/                                                                        | RLA File :03/95/040/00042/AM10/      | Lic.No/Date:0310518058<br>01.05.2009       |                      |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                      |                                            |                      |

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| 11 | Case No.:16/14/82-ALC4/2009                                                                          | Party Name:HETERO LABS LTD.     | Meet No/Date:3/82-ALC4/2010<br>20.03.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00186/AM10/                                                                       | RLA File :09/24/040/00050/AM10/ | Lic.No/Date:0910037893<br>13.05.2009      |                         |
|    | Decision :Withdrawn as the case has already been approved by NC in 41/82 meeting held on 05.01.2010. |                                 |                                           |                         |

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| 12 | Case No.:16/18/82-ALC4/2009    | Party Name:CIPLA LIMITED        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00290/AM10/ | RLA File :03/94/040/00104/AM10/ | Lic.No/Date:0310520417                    | Defer Date:              |

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|    |                                                                                                               |                                            | 19.05.2009                                | 27.04.2010               |
|    | Decision :Withdrawn as the case has already been considered and deferred for 27.04.2010 for personal hearing. |                                            |                                           |                          |
| 13 | Case No.:35/18/82-ALC4/2009                                                                                   | Party Name:CIPLA LIMITED                   | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00309/AM10/                                                                                | RLA File :03/94/040/00115/AM10/            | Lic.No/Date:0310520711<br>21.05.2009      | Defer<br>Date:27.04.2010 |
|    | Decision :Withdrawn as the case has already been deferred for 27.04.2010 in 53/82 meeting held on 30.03.2010. |                                            |                                           |                          |
| 14 | Case No.:39/18/82-ALC4/2009                                                                                   | Party Name:ENCUBE ETHICALS PVT LTD         | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved  |
|    | HQ File :01/82/050/00313/AM10/                                                                                | RLA File :03/94/040/00076/AM10/            | Lic.No/Date:0310520964<br>22.05.2009      |                          |
|    | Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.         |                                            |                                           |                          |
| 15 | Case No.:40/18/82-ALC4/2009                                                                                   | Party Name:ENCUBE ETHICALS PVT LTD         | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved  |
|    | HQ File :01/82/050/00314/AM10/                                                                                | RLA File :03/94/040/00068/AM10/            | Lic.No/Date:0310520972<br>22.05.2009      |                          |
|    | Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.         |                                            |                                           |                          |
| 16 | Case No.:41/18/82-ALC4/2009                                                                                   | Party Name:ENCUBE ETHICALS PVT LTD         | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved  |
|    | HQ File :01/82/050/00315/AM10/                                                                                | RLA File :03/94/040/00073/AM10/            | Lic.No/Date:0310520968<br>22.05.2009      |                          |
|    | Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.         |                                            |                                           |                          |
| 17 | Case No.:23/18/82-ALC4/2009                                                                                   | Party Name:AUCTUS PHARMA LIMITED           | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00297/AM10/                                                                                | RLA File :09/24/040/00457/AM09/            | Lic.No/Date:0910038018<br>26.05.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.      |                                            |                                           |                          |
| 18 | Case No.:36/18/82-ALC4/2009                                                                                   | Party Name:CHEMILL NUTRACEUTICALS PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00310/AM10/                                                                                | RLA File :03/94/040/00148/AM10/            | Lic.No/Date:0310521537                    | Defer                    |

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|                                                                                               |  | 27.05.2009 | Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |  |            |                 |

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| 19 | Case No.:17/18/82-ALC4/2009                                                                           | Party Name:UNIMARK REMEDIES LIMITED., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00291/AM10/                                                                        | RLA File :03/95/040/00124/AM10/       | Lic.No/Date:0310522329<br>02.06.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010. |                                       |                                           |                         |

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| 20 | Case No.:37/18/82-ALC4/2009                                                                           | Party Name:MSN PHARMACHEM PRIVATE<br>LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00311/AM10/                                                                        | RLA File :09/24/040/00053/AM10/              | Lic.No/Date:0910038076<br>02.06.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010. |                                              |                                           |                         |

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| 21 | Case No.:42/18/82-ALC4/2009                                                                           | Party Name:MAITHRI LABORATORIES (P) LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00316/AM10/                                                                        | RLA File :09/24/040/00068/AM10/           | Lic.No/Date:0910038079<br>02.06.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                           |                                           |                         |

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| 22 | Case No.:20/18/82-ALC4/2009                                                         | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00294/AM10/                                                      | RLA File :03/94/040/00087/AM10/ | Lic.No/Date:0310524765<br>18.06.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of DC(MSME). |                                 |                                           |                          |

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| 23 | Case No.:1/17/82-ALC4/2009                                                                               | Party Name:INTERMED LABS PVT. LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00264/AM10/                                                                           | RLA File :07/24/040/00135/AM10/     | Lic.No/Date:0710065750<br>03.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                          |

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| 24 | Case No.:2/17/82-ALC4/2009 | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Approved |
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|  | HQ File :01/82/050/00265/AM10/                                                                        | RLA File :09/24/040/00121/AM10/ | Lic.No/Date:0910038452<br>06.07.2009 |  |
|  | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                 |                                      |  |

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| 25 | Case No.:3/17/82-ALC4/2009                                                                                                   | Party Name:CIPLA LIMITED        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00266/AM10/                                                                                               | RLA File :03/94/040/00279/AM10/ | Lic.No/Date:0310527467<br>06.07.2009      | Defer<br>Date:27.04.2010 |
|    | Decision :Withdrawn as the case has already been considered in 53/82 meeting held on 30.03.2010 and deferred for 27.04.2010. |                                 |                                           |                          |

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| 26 | Case No.:4/17/82-ALC4/2009                                                                    | Party Name:SARAF CHEMICALS LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00267/AM10/                                                                | RLA File :03/95/040/00207/AM10/ | Lic.No/Date:0310527468<br>06.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                           |                          |

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| 27 | Case No.:7/17/82-ALC4/2009                                                                               | Party Name:LAKE CHEMICALS PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00270/AM10/                                                                           | RLA File :07/24/040/00051/AM10/           | Lic.No/Date:0710065810<br>07.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                           |                                           |                          |

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| 28 | Case No.:9/17/82-ALC4/2009                                                                    | Party Name:VISHNU CHEMICALS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|    | HQ File :01/82/050/00272/AM10/                                                                | RLA File :09/24/040/00101/AM10/   | Lic.No/Date:0910038523<br>09.07.2009      | Defer Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                   |                                           |                       |

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| 29 | Case No.:10/17/82-ALC4/2009                                                                              | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|    | HQ File :01/82/050/00273/AM10/                                                                           | RLA File :05/24/040/00203/AM10/  | Lic.No/Date:0510245516<br>10.07.2009      | Defer Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                  |                                           |                       |

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| 30 | Case No.:20/21/83-ALC1/2009 | Party Name:PIRAMAL HEALTHCARE LTD. | Meet No/Date:3/82-ALC4/2010 | Status: Case |
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|                                                                                                                                                                                        |                                | (FORMERLY NICHOLAS PIRAMAL)     | 20.04.2010                           | Deferred                 |
|                                                                                                                                                                                        | HQ File :01/83/050/00391/AM10/ | RLA File :03/95/040/00126/AM10/ | Lic.No/Date:0310528685<br>13.07.2009 | Defer<br>Date:01.06.2010 |
| Decision :Committee considered case as per agenda and decided to call for the correct ITC(HS) Code of the export product firm the firm. Accordingly, case was deferred for 01.06.2010. |                                |                                 |                                      |                          |

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| 31 | Case No.:48/18/82-ALC4/2009                                                                   | Party Name:PORUS LABORATORIES PVT LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00322/AM10/                                                                | RLA File :09/24/040/00118/AM10/        | Lic.No/Date:0910038561<br>13.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                        |                                           |                          |

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| 32 | Case No.:80/18/82-ALC4/2009                                                                           | Party Name:ONEIRO CHEMICALS LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00354/AM10/                                                                        | RLA File :34/24/040/00064/AM10/ | Lic.No/Date:3410024680<br>15.07.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                 |                                           |                         |

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| 33 | Case No.:82/18/82-ALC4/2009                                                                              | Party Name:LUPIN LIMITED        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00356/AM10/                                                                           | RLA File :03/95/040/00079/AM10/ | Lic.No/Date:0310529028<br>16.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharamceuticals. |                                 |                                           |                          |

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| 34 | Case No.:87/18/82-ALC4/2009                                                                              | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|    | HQ File :01/82/050/00361/AM10/                                                                           | RLA File :05/24/040/00230/AM10/  | Lic.No/Date:0510246091<br>17.07.2009      | Defer Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                  |                                           |                       |

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| 35 | Case No.:17/29/82-ALC4/2009                                                                              | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00587/AM10/                                                                           | RLA File :09/24/040/00436/AM09/     | Lic.No/Date:0910038631<br>20.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                          |

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| 36 | Case No.:89/18/82-ALC4/2009                                                                           | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00363/AM10/                                                                        | RLA File :05/24/040/00226/AM10/     | Lic.No/Date:0510246173<br>20.07.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                     |                                           |                         |

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| 37 | Case No.:54/48/82-ALC4/2009                                                                   | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|    | HQ File :01/82/050/01117/AM10/                                                                | RLA File :03/95/040/00254/AM10/         | Lic.No/Date:0310530172<br>22.07.2009      | Defer Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                         |                                           |                       |

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| 38 | Case No.:12/29/82-ALC4/2009                                                                              | Party Name:DIVIS LABORATORIES LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|    | HQ File :01/82/050/00582/AM10/                                                                           | RLA File :09/24/040/00134/AM10/     | Lic.No/Date:0910038660<br>23.07.2009      | Defer Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                       |

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| 39 | Case No.:14/29/82-ALC4/2009                                                                              | Party Name:AUCTUS PHARMA LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00584/AM10/                                                                           | RLA File :09/24/040/00111/AM10/  | Lic.No/Date:0910038661<br>23.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                  |                                           |                          |

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| 40 | Case No.:15/29/82-ALC4/2009                                                                              | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00585/AM10/                                                                           | RLA File :09/24/040/00006/AM10/     | Lic.No/Date:0910038659<br>23.07.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                          |

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| 41 | Case No.:97/18/82-ALC4/2009                                                                           | Party Name:KAJAY REMEDIES PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Rejected |
|    | HQ File :01/82/050/00371/AM10/                                                                        | RLA File :03/94/040/00310/AM10/     | Lic.No/Date:0310530334<br>23.07.2009      |                         |
|    | Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010. |                                     |                                           |                         |

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| 42 | Case No.:98/18/82-ALC4/2009                                                                           | Party Name:KAJAY REMEDIES PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Rejected |
|    | HQ File :01/82/050/00372/AM10/                                                                        | RLA File :03/94/040/00019/AM10/     | Lic.No/Date:0310530340<br>23.07.2009      |                         |
|    | Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010. |                                     |                                           |                         |

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| 43 | Case No.:100/18/82-ALC4/2009                                                                          | Party Name:VIVIN LABORATORIES PRIVATE<br>LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00374/AM10/                                                                        | RLA File :09/24/040/00139/AM10/                  | Lic.No/Date:0910038692<br>24.07.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                                  |                                           |                         |

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| 44 | Case No.:101/18/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                                        | Party Name:PADMINI AROMATICS PVT. LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Rejected |
|    | HQ File :01/82/050/00375/AM10/                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00136/AM10/       | Lic.No/Date:0710066165<br>24.07.2009      |                          |
|    | Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 12.03.2010, but no reply has been received and norms can not be fixed in absence of required technical information. It was, therefore, decided to reject the case.<br><br>RA concerned may take further necessary action as per above decision of NC. |                                       |                                           |                          |

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| 45 | Case No.:102/18/82-ALC4/2009                                                                          | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00376/AM10/                                                                        | RLA File :05/24/040/00243/AM10/     | Lic.No/Date:0510246579<br>24.07.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                     |                                           |                         |

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| 46 | Case No.:104/18/82-ALC4/2009                                                                          | Party Name:STERICAT GUTSTRINGS PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00378/AM10/                                                                        | RLA File :05/24/040/00759/AM09/          | Lic.No/Date:0510246636<br>27.07.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                          |                                           |                         |

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| 47 | Case No.:16/29/82-ALC4/2009 | Party Name:ALEMBIC LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
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|  | HQ File :01/82/050/00586/AM10/                                                                        | RLA File :34/24/040/00068/AM10/ | Lic.No/Date:3410024818<br>03.08.2009 |  |
|  | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                 |                                      |  |

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| 48 | Case No.:13/29/82-ALC4/2009                                                                           | Party Name:ALEMBIC LIMITED      | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00583/AM10/                                                                        | RLA File :34/24/040/00070/AM10/ | Lic.No/Date:3410024898<br>12.08.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                 |                                           |                         |

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| 49 | Case No.:10/29/82-ALC4/2009                                                                           | Party Name:SYMBIOTEC PHARMALAB LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Approved |
|    | HQ File :01/82/050/00580/AM10/                                                                        | RLA File :11/24/040/00012/AM10/      | Lic.No/Date:1110020967<br>25.08.2009      |                      |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                      |                                           |                      |

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| 50 | Case No.:4/24/82-ALC4/2009                                                                               | Party Name:CIPLA LIMITED        | Meet No/Date:3/82-ALC4/2009<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00501/AM10/                                                                           | RLA File :03/94/040/00454/AM10/ | Lic.No/Date:0310535251<br>26.08.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                 |                                           |                          |

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| Case No.:6/24/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                 | Party Name:KLJ PLASTICIZERS LTD, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved |                       |
| HQ File :01/82/050/00503/AM10/                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00242/AM10/  | Lic.No/Date:0510248395<br>26.08.2009      |                          |                       |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (P.C. Division) vide their O.M. No.46011/97/1009-PC.II dated 20.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                  |                                           |                          |                       |
| Export product                                                                                                                                                                                                                                                                                                                                                             | Export Qty.                      | Sl.No.                                    | Import items             | Qty. allowed          |
| Kanatol 8080                                                                                                                                                                                                                                                                                                                                                               | 1 Kg.                            | 1.                                        | Tere Phthalic Acid       | 0.447 kg              |
|                                                                                                                                                                                                                                                                                                                                                                            |                                  | 2.                                        | 2-Ethyl Hexanol          | 0.752 kg              |
|                                                                                                                                                                                                                                                                                                                                                                            |                                  | 3.                                        | HM-HDPE Granules         | As per packing policy |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                |                                  |                                           |                          |                       |

|    |                                                                                                          |                                     |                                           |                          |
|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 52 | Case No.:21/29/82-ALC4/2009                                                                              | Party Name:DIVIS LABORATORIES LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00591/AM10/                                                                           | RLA File :09/24/040/00189/AM10/     | Lic.No/Date:0910039075<br>27.08.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                          |

|    |                                                                                |                                         |                                           |                          |
|----|--------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|--------------------------|
| 53 | Case No.:9/24/82-ALC4/2009                                                     | Party Name:LIFE LINE INDUSTRIES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00506/AM10/                                                 | RLA File :03/95/040/00328/AM10/         | Lic.No/Date:0310535518<br>27.08.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for reply from firm. |                                         |                                           |                          |

|    |                                                                                                          |                                      |                                           |                          |
|----|----------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|--------------------------|
| 54 | Case No.:14/24/82-ALC4/2009                                                                              | Party Name:ASTRIX LABORATORIES LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00511/AM10/                                                                           | RLA File :09/24/040/00168/AM10/      | Lic.No/Date:0910039133<br>28.08.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                      |                                           |                          |

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|----|-----------------------------------------------------------------------------------------------|----------------------------------------------------|-------------------------------------------|--------------------------|
| 55 | Case No.:21/24/82-ALC4/2009                                                                   | Party Name:NAVIN FLUORINE INTERNATIONAL<br>LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00518/AM10/                                                                | RLA File :03/95/040/00331/AM10/                    | Lic.No/Date:0310535917<br>31.08.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                    |                                           |                          |

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|----|----------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|--------------------------|
| 56 | Case No.:7/25/83-ALC1/2009                                                                               | Party Name:NANZ MED SCIENCE PHARMA<br>PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00469/AM10/                                                                           | RLA File :05/24/040/00293/AM10/                | Lic.No/Date:0510248785<br>03.09.2009      | Defer<br>Date:18.04.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                                |                                           |                          |

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|----|-------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|-------------------------|
| 57 | Case No.:22/37/82-ALC4/2009                                                                           | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00765/AM10/                                                                        | RLA File :03/95/040/00324/AM10/     | Lic.No/Date:0310536409<br>07.09.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010. |                                     |                                           |                         |

| 58                                                                          | Case No.:69/48/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                | Party Name:CHEMIESYNTH (VAPI)LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010  | Status:Case<br>Approved |                |             |        |              |              |                                             |       |    |                                            |
|-----------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|-------------------------|----------------|-------------|--------|--------------|--------------|---------------------------------------------|-------|----|--------------------------------------------|
|                                                                             | HQ File :01/82/050/01132/AM10/                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00450/AM10/    | Lic.No/Date:0310539253<br>24.09.2009       |                         |                |             |        |              |              |                                             |       |    |                                            |
|                                                                             | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2010/Ch.II dated 31.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                    |                                            |                         |                |             |        |              |              |                                             |       |    |                                            |
|                                                                             | <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>5-Nitro Indazole Grade 3 (5-Nitro Indazole)</td><td>1 Kg.</td><td>1.</td><td>Fast Red RL Base (2 Amino 5 Nitro Toluene)</td><td>2.105 kg</td></tr> </tbody> </table>                   |                                    |                                            |                         | Export product | Export Qty. | Sl.No. | Import items | Qty. allowed | 5-Nitro Indazole Grade 3 (5-Nitro Indazole) | 1 Kg. | 1. | Fast Red RL Base (2 Amino 5 Nitro Toluene) |
| Export product                                                              | Export Qty.                                                                                                                                                                                                                                                                                                                                                | Sl.No.                             | Import items                               | Qty. allowed            |                |             |        |              |              |                                             |       |    |                                            |
| 5-Nitro Indazole Grade 3 (5-Nitro Indazole)                                 | 1 Kg.                                                                                                                                                                                                                                                                                                                                                      | 1.                                 | Fast Red RL Base (2 Amino 5 Nitro Toluene) | 2.105 kg                |                |             |        |              |              |                                             |       |    |                                            |
| RA concerned may take further necessary action as per above decision of NC. |                                                                                                                                                                                                                                                                                                                                                            |                                    |                                            |                         |                |             |        |              |              |                                             |       |    |                                            |

|    |                                                                                               |                                          |                                           |                          |
|----|-----------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|--------------------------|
| 59 | Case No.:51/48/82-ALC4/2009                                                                   | Party Name:RATNAGIRI CHEMICALS PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01114/AM10/                                                                | RLA File :03/95/040/00416/AM10/          | Lic.No/Date:0310539888<br>30.09.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                          |                                           |                          |

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|----|----------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|--------------------------|
| 60 | Case No.:3/29/87-ALC1/2009                                                                               | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/87/050/00216/AM10/                                                                           | RLA File :05/24/040/00302/AM10/  | Lic.No/Date:0510250358<br>06.10.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                  |                                           |                          |

|    |                                                                                               |                                                |                                           |                          |
|----|-----------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|--------------------------|
| 61 | Case No.:52/48/82-ALC4/2009                                                                   | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01115/AM10/                                                                | RLA File :03/94/040/00538/AM10/                | Lic.No/Date:0310541878<br>23.10.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                |                                           |                          |

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|----|--------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 62 | Case No.:35/48/82-ALC4/2009    | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01098/AM10/ | RLA File :03/94/040/00129/AM10/     | Lic.No/Date:0310543281<br>29.10.2009      | Defer<br>Date:01.06.2010 |

Decision :Committee considered case as per agenda and in light of letter No.14010/63/2008-Ch.II dated 17.03.2010 issued by Department of C&PC, decided to call for the following information from firm:-

1. Composition of the product.
2. Authentic technical literature in support of quantities of various parabens applied for import.

Accordingly, case was deferred for 01.06.2010.

|    |                                                                                               |                                    |                                           |                          |
|----|-----------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 63 | Case No.:44/48/82-ALC4/2009                                                                   | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01107/AM10/                                                                | RLA File :03/94/040/00475/AM10/    | Lic.No/Date:0310543630<br>03.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                    |                                           |                          |

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|----|-----------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|--------------------------|
| 64 | Case No.:27/34/82-ALC4/2009                                                                   | Party Name:VIVIMED LABS LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00672/AM10/                                                                | RLA File :09/24/040/00310/AM10/ | Lic.No/Date:0910039804<br>05.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                           |                          |

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|----|----------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|--------------------------|
| 65 | Case No.:34/34/82-ALC4/2009                                                                              | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00679/AM10/                                                                           | RLA File :05/24/040/00291/AM10/  | Lic.No/Date:0510252005<br>06.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                  |                                           |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                       |                                  |                                           |                         |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|-------------------------|
| 66 | Case No.:35/34/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                           | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00680/AM10/                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/24/040/00337/AM10/  | Lic.No/Date:0510252006<br>06.11.2009      |                         |
|    | Decision : Committee considered case as per agenda However it was noticed that the firm has been obtaining Advance Authorisation from RA, Chandigarh and RA, Delhi also. It was decided that before ratification of norms, the firm may come for personal hearing before Chairman, NC-3 (Shri V.K. Gupta, Addl. DGFT) to clarify the issue after seeking time from him over telephone |                                  |                                           |                         |

|    |                                                                                                       |                                    |                                           |                         |
|----|-------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|-------------------------|
| 67 | Case No.:44/34/82-ALC4/2009                                                                           | Party Name:DELTA FINOCHEM PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00689/AM10/                                                                        | RLA File :03/94/040/00556/AM10/    | Lic.No/Date:0310544608<br>09.11.2009      |                         |
|    | Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010. |                                    |                                           |                         |

|    |                                                                                               |                                                 |                                           |                          |
|----|-----------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|--------------------------|
| 68 | Case No.:45/34/82-ALC4/2009                                                                   | Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00690/AM10/                                                                | RLA File :03/95/040/00486/AM10/                 | Lic.No/Date:0310544624<br>09.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                 |                                           |                          |

|    |                                                                                                                                                                                                            |                                    |                                           |                          |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 69 | Case No.:70/48/82-ALC4/2009                                                                                                                                                                                | Party Name:CHEMPRO EXPORTS (INDIA) | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01133/AM10/                                                                                                                                                                             | RLA File :03/94/040/00613/AM10/    | Lic.No/Date:0310544665<br>09.11.2009      | Defer<br>Date:01.06.2010 |
|    | Decision : Committee considered case as per agenda and in light of letter No.14010/102/2008-Ch.II dated 11.02.2009 issued by Department of C&PC, decided to call for the following information from firm:- |                                    |                                           |                          |
|    | 1. Production of export item for the past 2 years upto December, 2008 and corresponding consumption of each input duly certified by C.A.                                                                   |                                    |                                           |                          |

2. Technical literature indicating the % yield claimed.
3. Complete set of advance licence application.

Accordingly, case was deferred for 01.06.2010.

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|----|----------------------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|--------------------------|
| 70 | Case No.:39/48/82-ALC4/2009                                                                              | Party Name:RELIANCE LIFE SCIENCES PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01102/AM10/                                                                           | RLA File :03/95/040/00475/AM10/             | Lic.No/Date:0310544816<br>10.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                             |                                           |                          |

|    |                                                                                               |                                     |                                           |                          |
|----|-----------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 70 | Case No.:14/36/82-ALC4/2009                                                                   | Party Name:KAJAY REMEDIES PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00739/AM10/                                                                | RLA File :03/94/040/00571/AM10/     | Lic.No/Date:0310545944<br>17.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                     |                                           |                          |

| 72                                    | Case No.:15/36/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:K.PATEL CHEMO PHARMA PVT LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved |                |             |        |              |              |                                       |       |    |                    |
|---------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|--------------------------|----------------|-------------|--------|--------------|--------------|---------------------------------------|-------|----|--------------------|
|                                       | HQ File :01/82/050/00740/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00620/AM10/         | Lic.No/Date:0310545949<br>17.11.2009      |                          |                |             |        |              |              |                                       |       |    |                    |
|                                       | <p>Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&amp;PC vide their U.O. No.14010/37/2008/Ch.III dated 11.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-</p> <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Bromo Cresol Green Purity 90% Minimum</td><td>1 Kg.</td><td>1.</td><td>Meta Cresol Purple</td><td>0.740 kg</td></tr> </tbody> </table> <p>RA concerned may take further necessary action as per above decision of NC.</p> |                                         |                                           |                          | Export product | Export Qty. | Sl.No. | Import items | Qty. allowed | Bromo Cresol Green Purity 90% Minimum | 1 Kg. | 1. | Meta Cresol Purple |
| Export product                        | Export Qty.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Sl.No.                                  | Import items                              | Qty. allowed             |                |             |        |              |              |                                       |       |    |                    |
| Bromo Cresol Green Purity 90% Minimum | 1 Kg.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | 1.                                      | Meta Cresol Purple                        | 0.740 kg                 |                |             |        |              |              |                                       |       |    |                    |

|    |                                                                                                                                                                                                                                                                                                                                                                                       |                                       |                                           |                          |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|--------------------------|
| 73 | Case No.:17/36/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                           | Party Name:METROPOLITAN EXIMCHEM LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved |
|    | HQ File :01/82/050/00742/AM10/                                                                                                                                                                                                                                                                                                                                                        | RLA File :03/95/040/00512/AM10/       | Lic.No/Date:0310546022<br>17.11.2009      |                          |
|    | <p>Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&amp;PC vide their U.O. No.14010/75/2008/Ch.II dated 18.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-</p> |                                       |                                           |                          |

| Export product                   | Export Qty. | Sl.No. | Import items     | Qty. allowed |
|----------------------------------|-------------|--------|------------------|--------------|
| 3-Methyl-6-tertiary butyl phenol | 1 Kg.       | 1.     | Meta Cresol      | 0.659 kg     |
|                                  |             | 2.     | Tertiary Butanol | 0.452 kg     |

RA concerned may take further necessary action as per above decision of NC.

|    |                                                                                                          |                                           |                                           |                          |
|----|----------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|--------------------------|
| 74 | Case No.:18/36/82-ALC4/2009                                                                              | Party Name:SHALINA LABORATORIES PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00743/AM10/                                                                           | RLA File :03/95/040/00441/AM10/           | Lic.No/Date:0310546039<br>17.11.2009      | Defer<br>Date:01.06.2010 |
|    | Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals. |                                           |                                           |                          |

|    |                                                                                                          |                                 |                                           |                          |
|----|----------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|--------------------------|
| 75 | Case No.:62/48/82-ALC4/2009                                                                              | Party Name:CIPLA LIMITED        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01125/AM10/                                                                           | RLA File :03/94/040/00698/AM10/ | Lic.No/Date:0310546317<br>18.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals. |                                 |                                           |                          |

|    |                                                                                               |                                    |                                           |                          |
|----|-----------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 76 | Case No.:47/48/82-ALC4/2009                                                                   | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01110/AM10/                                                                | RLA File :03/94/040/00599/AM10/    | Lic.No/Date:0310547381<br>25.11.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC. |                                    |                                           |                          |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 77 | Case No.:45/48/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved |
|    | HQ File :01/82/050/01108/AM10/                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00637/AM10/     | Lic.No/Date:0310547805<br>26.11.2009      |                          |
|    | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/63/2008/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                     |                                           |                          |

| Export product                      | Export Qty. | Sl.No. | Import items   | Qty. allowed |
|-------------------------------------|-------------|--------|----------------|--------------|
| Phenoxyethanol (Preservative Grade) | 1 Kg.       | 1.     | Phenol         | 0.690 kg     |
|                                     |             | 2.     | Ethylene Oxide | 0.325 kg     |

RA concerned may take further necessary action as per above decision of NC.

|    |                                                                                                      |                                           |                                           |                       |
|----|------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|-----------------------|
| 78 | Case No.:17/38/82-ALC4/2009                                                                          | Party Name:PRACHI PHARMACEUTICALS PVT LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Approved |
|    | HQ File :01/82/050/00790/AM10/                                                                       | RLA File :03/95/040/00565/AM10/           | Lic.No/Date:0310549028<br>03.12.2009      |                       |
|    | Decision : Withdrawn as the case has already been approved by NC in 1/82 meeting held on 06.04.2010. |                                           |                                           |                       |

|    |                                                                                                      |                                    |                                           |                      |
|----|------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------------|
| 79 | Case No.:18/38/82-ALC4/2009                                                                          | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Approved |
|    | HQ File :01/82/050/00791/AM10/                                                                       | RLA File :08/24/040/00203/AM10/    | Lic.No/Date:0810084675<br>03.12.2009      |                      |
|    | Decision : Withdrawn as the case has already been approved by NC in 1/82 meeting held on 06.04.2010. |                                    |                                           |                      |

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| 80 | Case No.:20/38/82-ALC4/2009                                                    | Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred    |
|    | HQ File :01/82/050/00793/AM10/                                                 | RLA File :09/24/040/00355/AM10/              | Lic.No/Date:0910040146<br>03.12.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 01.06.2010 for reply from firm. |                                              |                                           |                          |

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| 81 | Case No.:21/38/82-ALC4/2009                                                                          | Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Approved |
|    | HQ File :01/82/050/00794/AM10/                                                                       | RLA File :09/24/040/00367/AM10/              | Lic.No/Date:0910040147<br>03.12.2009      |                      |
|    | Decision : Withdrawn as the case has already been approved by NC in 1/82 meeting held on 06.04.2010. |                                              |                                           |                      |

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| 82 | Case No.:22/38/82-ALC4/2009                                                                              | Party Name:LAKE CHEMICALS PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred     |
|    | HQ File :01/82/050/00795/AM10/                                                                           | RLA File :07/24/040/00339/AM10/           | Lic.No/Date:0710068661<br>03.12.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                           |                                           |                          |

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| 83 | Case No.:24/38/82-ALC4/2009    | Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred |
|    | HQ File :01/82/050/00797/AM10/ | RLA File :31/24/040/00169/AM10/                  | Lic.No/Date:3110040935                    | Defer                |

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|-----------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|-----------------------|
|                                                                             |                                                                                                                                                                                                                                                                                                                                                           |                                                 | 03.12.2009                                | Date:18.05.2010       |
|                                                                             | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.                                                                                                                                                                                                                                                             |                                                 |                                           |                       |
| 84                                                                          | Case No.:63/46/82-ALC4/2009                                                                                                                                                                                                                                                                                                                               | Party Name:CADILA HEALTHCARE LTD.,              | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|                                                                             | HQ File :01/82/050/00979/AM10/                                                                                                                                                                                                                                                                                                                            | RLA File :08/24/040/00215/AM10/                 | Lic.No/Date:0810084676<br>03.12.2009      | Defer Date:18.05.2010 |
|                                                                             | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                  |                                                 |                                           |                       |
| 85                                                                          | Case No.:113/46/82-ALC4/2009                                                                                                                                                                                                                                                                                                                              | Party Name:MATRIX LABORATORIES LTD              | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|                                                                             | HQ File :01/82/050/01029/AM10/                                                                                                                                                                                                                                                                                                                            | RLA File :09/24/040/00216/AM10/                 | Lic.No/Date:0910040167<br>04.12.2009      | Defer Date:18.05.2010 |
|                                                                             | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                  |                                                 |                                           |                       |
| 86                                                                          | Case No.:19/46/82-ALC4/2009                                                                                                                                                                                                                                                                                                                               | Party Name:SANMAR SPECIALITY CHEMICALS LIMITED, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Approved |
|                                                                             | HQ File :01/82/050/00935/AM10/                                                                                                                                                                                                                                                                                                                            | RLA File :04/24/040/00219/AM10/                 | Lic.No/Date:0410109955<br>04.12.2009      |                       |
|                                                                             | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2010/Ch.II dated 15.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                                 |                                           |                       |
|                                                                             | Export product                                                                                                                                                                                                                                                                                                                                            | Export Qty.                                     | Sl.No.                                    | Import items          |
|                                                                             | 4-(2-Aminoethyl)-2-methoxyphenol                                                                                                                                                                                                                                                                                                                          | 1 Kg.                                           | 1.                                        | Vanillin              |
| Qty. allowed                                                                |                                                                                                                                                                                                                                                                                                                                                           |                                                 |                                           |                       |
| 1.124 kg                                                                    |                                                                                                                                                                                                                                                                                                                                                           |                                                 |                                           |                       |
| RA concerned may take further necessary action as per above decision of NC. |                                                                                                                                                                                                                                                                                                                                                           |                                                 |                                           |                       |
| 87                                                                          | Case No.:28/38/82-ALC4/2009                                                                                                                                                                                                                                                                                                                               | Party Name:PADMINI AROMATICS PVT. LTD           | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|                                                                             | HQ File :01/82/050/00801/AM10/                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00335/AM10/                 | Lic.No/Date:0710068685<br>04.12.2009      | Defer Date:18.05.2010 |
|                                                                             | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.                                                                                                                                                                                                                                                             |                                                 |                                           |                       |
| 88                                                                          | Case No.:29/38/82-ALC4/2009                                                                                                                                                                                                                                                                                                                               | Party Name:PARABOLIC DRUGS LTD.,                | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|                                                                             | HQ File :01/82/050/00802/AM10/                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00383/AM10/                 | Lic.No/Date:0510253942                    | Defer                 |

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|                                                                                                          |  | 04.12.2009 | Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |  |            |                 |

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| 89 | Case No.:38/48/82-ALC4/2009                                                                   | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01101/AM10/                                                                | RLA File :03/94/040/00598/AM10/    | Lic.No/Date:0310549279<br>04.12.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                    |                                           |                          |

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| 90 | Case No.:42/48/82-ALC4/2009                                                                   | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01105/AM10/                                                                | RLA File :03/94/040/00597/AM10/    | Lic.No/Date:0310549287<br>04.12.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                    |                                           |                          |

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| 91 | Case No.:43/48/82-ALC4/2009                                                                   | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01106/AM10/                                                                | RLA File :03/94/040/00596/AM10/    | Lic.No/Date:0310549266<br>04.12.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                    |                                           |                          |

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| 92 | Case No.:48/48/82-ALC4/2009                                                                   | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01111/AM10/                                                                | RLA File :03/94/040/00476/AM10/    | Lic.No/Date:0310549284<br>04.12.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                    |                                           |                          |

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| 93 | Case No.:41/48/82-ALC4/2009                                                                   | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01104/AM10/                                                                | RLA File :03/94/040/00531/AM10/    | Lic.No/Date:0310549545<br>07.12.2009      | Defer<br>Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                    |                                           |                          |

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| 94 | Case No.:49/48/82-ALC4/2009 | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
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| HQ File :01/82/050/01112/AM10/                                                                | RLA File :03/94/040/00501/AM10/ | Lic.No/Date:0310549541<br>07.12.2009 | Defer<br>Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                      |                          |

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|----|--------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|--------------------------|
| 95 | Case No.:46/48/82-ALC4/2009                                                    | Party Name:CIPLA LIMITED        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/01109/AM10/                                                 | RLA File :03/94/040/00685/AM10/ | Lic.No/Date:0310550099<br>09.12.2009      | Defer<br>Date:27.04.2010 |
|    | Decision :Committee decided to defer case for 27.04.2010 for personal hearing. |                                 |                                           |                          |

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| Case No.:1/40/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                 | Party Name:ANUPAM RASAYAN (INDIA) LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved            |              |
| HQ File :01/82/050/00816/AM10/                                                                                                                                                                                                                                                                                                                                             | RLA File :52/24/040/00023/AM10/       | Lic.No/Date:5210029109<br>15.12.2009      |                                     |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008/Ch.II dated 16.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                       |                                           |                                     |              |
| Export product                                                                                                                                                                                                                                                                                                                                                             | Export Qty.                           | Sl.No.                                    | Import items                        | Qty. allowed |
| Diclofop Methyl (Diclofop Methyl Technical)                                                                                                                                                                                                                                                                                                                                | 1 Kg.                                 | 1.                                        | 2,4-Dichloro Phenol                 | 1.209 kg     |
|                                                                                                                                                                                                                                                                                                                                                                            |                                       | 2.                                        | Dimethyl Sulfoxide                  | 0.500 kg     |
|                                                                                                                                                                                                                                                                                                                                                                            |                                       | 3.                                        | 2-Chloropropionic Acid Methyl Ester | 0.524 kg     |
|                                                                                                                                                                                                                                                                                                                                                                            |                                       | 4.                                        | Potassium Carbonate                 | 0.600 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                |                                       |                                           |                                     |              |

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| 97 | Case No.:3/40/82-ALC4/2009                                                                    | Party Name:BALAJI AMINES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|    | HQ File :01/82/050/00818/AM10/                                                                | RLA File :31/24/040/00180/AM10/  | Lic.No/Date:3110041089<br>15.12.2009      | Defer Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                  |                                           |                       |

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| 98 | Case No.:14/40/82-ALC4/2009    | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00829/AM10/ | RLA File :03/94/040/00513/AM10/ | Lic.No/Date:0310551191<br>16.12.2009      | Defer<br>Date:18.05.2010 |

Decision : Committee decided to defer case for 18.05.2010 for comments of DC(MSME).

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| 99 | Case No.:4/40/82-ALC4/2009                                                                               | Party Name:VASUDHA PHARMA CHEM LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|    | HQ File :01/82/050/00819/AM10/                                                                           | RLA File :09/24/040/00257/AM10/    | Lic.No/Date:0910040253<br>16.12.2009      | Defer Date:18.05.2010 |
|    | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                    |                                           |                       |

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| 100 | Case No.:58/48/82-ALC4/2009                                                                              | Party Name:CIPLA LIMITED        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|     | HQ File :01/82/050/01121/AM10/                                                                           | RLA File :03/94/040/00782/AM10/ | Lic.No/Date:0310551036<br>16.12.2009      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                 |                                           |                       |

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| 101 | Case No.:9/40/82-ALC4/2009                                                                               | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|     | HQ File :01/82/050/00824/AM10/                                                                           | RLA File :05/24/040/00404/AM10/     | Lic.No/Date:0510254651<br>16.12.2009      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                       |

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| 102 | Case No.:16/40/82-ALC4/2009                                                                   | Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|     | HQ File :01/82/050/00831/AM10/                                                                | RLA File :09/24/040/00384/AM10/                    | Lic.No/Date:0910040330<br>17.12.2009      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                    |                                           |                       |

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| 103 | Case No.:17/40/82-ALC4/2009                                                                   | Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|     | HQ File :01/82/050/00832/AM10/                                                                | RLA File :09/24/040/00382/AM10/                    | Lic.No/Date:0910040331<br>17.12.2009      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                    |                                           |                       |

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| 104 | Case No.:59/48/82-ALC4/2009    | Party Name:CIPLA LIMITED        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|     | HQ File :01/82/050/01122/AM10/ | RLA File :03/94/040/00837/AM10/ | Lic.No/Date:0310553012                    | Defer                 |

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|     |                                                                                                          |                                                | 30.12.2009                                | Date:18.05.2010          |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                                |                                           |                          |
| 105 | Case No.:53/48/82-ALC4/2009                                                                              | Party Name:SUNSHIELD CHEMICALS LTD.            | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01116/AM10/                                                                           | RLA File :03/95/040/00592/AM10/                | Lic.No/Date:0310554251<br>07.01.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.            |                                                |                                           |                          |
| 106 | Case No.:4/44/82-ALC4/2009                                                                               | Party Name:SARNA CHEMICALS PVT.LTD.            | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/00889/AM10/                                                                           | RLA File :03/95/040/00601/AM10/                | Lic.No/Date:0310555001<br>13.01.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.            |                                                |                                           |                          |
| 107 | Case No.:6/44/82-ALC4/2009                                                                               | Party Name:YASHO INDUSTRIES PVT.LTD.           | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/00891/AM10/                                                                           | RLA File :03/95/040/00683/AM10/                | Lic.No/Date:0310555180<br>13.01.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.            |                                                |                                           |                          |
| 108 | Case No.:7/44/82-ALC4/2009                                                                               | Party Name:ANUPAM RASAYAN (INDIA) LTD          | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/00892/AM10/                                                                           | RLA File :52/24/040/00027/AM10/                | Lic.No/Date:5210029364<br>13.01.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.            |                                                |                                           |                          |
| 109 | Case No.:9/44/82-ALC4/2009                                                                               | Party Name:DEEPAK NOVOCHEM<br>TECHNOLOGIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred     |
|     | HQ File :01/82/050/00894/AM10/                                                                           | RLA File :31/24/040/00130/AM10/                | Lic.No/Date:3110041489<br>13.01.2010      | Defer Date:18.05.2010    |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.            |                                                |                                           |                          |
| 110 | Case No.:10/44/82-ALC4/2009                                                                              | Party Name:SANDOZ PRIVATE LIMITED              | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/00895/AM10/                                                                           | RLA File :03/95/040/00667/AM10/                | Lic.No/Date:0310555381                    | Defer                    |

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|                                                                                                          |  | 14.01.2010 | Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |  |            |                 |

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| 111 | Case No.:8/44/82-ALC4/2009                                                          | Party Name:EMAMI LIMITED,       | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|     | HQ File :01/82/050/00893/AM10/                                                      | RLA File :02/24/040/00173/AM10/ | Lic.No/Date:0210136503<br>14.01.2010      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of DC(MSME). |                                 |                                           |                       |

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| 112 | Case No.:13/45/82-ALC4/2009                                                                                                                           | Party Name:LAFFANS PETROCHEMICALS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|     | HQ File :01/82/050/00908/AM10/                                                                                                                        | RLA File :03/95/040/00674/AM10/         | Lic.No/Date:0310555745<br>18.01.2010      | Defer Date:18.05.2010 |
|     | Decision :Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 18.05.2010. |                                         |                                           |                       |

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| 113 | Case No.:3/45/82-ALC4/2009                                                                               | Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case Deferred |
|     | HQ File :01/82/050/00898/AM10/                                                                           | RLA File :05/24/040/00410/AM10/                           | Lic.No/Date:0510256550<br>18.01.2010      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                                           |                                           |                       |

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| Case No.:6/45/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                          | Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved         |              |
| HQ File :01/82/050/00901/AM10/                                                                                                                                                                                                                                                                                                                                      | RLA File :05/24/040/00444/AM10/                           | Lic.No/Date:0510256554<br>18.01.2010      |                                 |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/97/2008-PI-III dated 11.09.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                                           |                                           |                                 |              |
| Export product                                                                                                                                                                                                                                                                                                                                                      | Export Qty.                                               | Sl.No.                                    | Import items                    | Qty. allowed |
| 8-Chloro-11 Hidroxy-N-Methyl Piperidino Azatadine (L8)                                                                                                                                                                                                                                                                                                              | 1 kg.                                                     | 1.                                        | 3-Chlorobenzyl Cyanide          | 1.82 kg      |
|                                                                                                                                                                                                                                                                                                                                                                     |                                                           | 2.                                        | Sodium Hydrate                  | 1.218 kg     |
|                                                                                                                                                                                                                                                                                                                                                                     |                                                           | 3.                                        | Hydrazine Hydrate               | 1.28 kg      |
|                                                                                                                                                                                                                                                                                                                                                                     |                                                           | 4.                                        | N,N-Dimethyl Carbomoyl Chloride | 2.233 kg     |
|                                                                                                                                                                                                                                                                                                                                                                     |                                                           | 5.                                        | Sodium Cyanide                  | 0.203 kg     |
|                                                                                                                                                                                                                                                                                                                                                                     |                                                           | 6.                                        | N N-Dimethyl Formamide          | 0.05 kg      |
|                                                                                                                                                                                                                                                                                                                                                                     |                                                           |                                           |                                 |              |

|                                                                             |     |                    |         |
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|                                                                             | 7.  | Toluene            | 4.97 kg |
|                                                                             | 8.  | Methylene Chloride | 3.09 kg |
|                                                                             | 9.  | Acetonitrile       | 0.63 kg |
|                                                                             | 10. | Tetrahydrofuran    | 3.35 kg |
|                                                                             | 11. | Isopropyl Alcohol  | 2.12 kg |
| RA concerned may take further necessary action as per above decision of NC. |     |                    |         |

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| 115 | Case No.:16/48/82-ALC4/2009                                                                              | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01079/AM10/                                                                           | RLA File :03/94/040/00926/AM10/ | Lic.No/Date:0310556732<br>22.01.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                 |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|--------------------------|
| 116 | Case No.:1/48/82-ALC4/2009                                                                    | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01064/AM10/                                                                | RLA File :03/95/040/00722/AM10/      | Lic.No/Date:0310558310<br>03.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                      |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|--------------------------|
| 117 | Case No.:2/48/82-ALC4/2009                                                                    | Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01065/AM10/                                                                | RLA File :31/24/040/00408/AM08/             | Lic.No/Date:3110041801<br>03.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                             |                                           |                          |

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|                                |                                  |                                           |                         |
|--------------------------------|----------------------------------|-------------------------------------------|-------------------------|
| Case No.:6/48/82-ALC4/2009     | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
| HQ File :01/82/050/01069/AM10/ | RLA File :05/24/040/00445/AM10/  | Lic.No/Date:0510257659<br>03.02.2010      |                         |

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/50/2008-PI-III dated 02.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

|                         |             |        |                              |              |
|-------------------------|-------------|--------|------------------------------|--------------|
| Export product          | Export Qty. | Sl.No. | Import items                 | Qty. allowed |
| Cefpodoxime<br>Proxetil | 1 Kg.       | 1.     | 7 Amino Cephalosporanic Acid | 0.998 kg     |
|                         |             | 2.     | Boron Triflouride            | 1.10 kg      |
|                         |             |        |                              |              |

|  |  |     |                                                                                                   |          |
|--|--|-----|---------------------------------------------------------------------------------------------------|----------|
|  |  | 3.  | Suphpholane                                                                                       | 1.29 kg  |
|  |  | 4.  | 2-Mecraptoben                      Zothiazoly(z)-2-2(2-Aminothaizole-4-YL)-2-Methoxyimino Acetate | 0.998 kg |
|  |  | 5.  | Eno-Carbon                                                                                        | 0.100 kg |
|  |  | 6.  | 18-Crown-6-Ether                                                                                  | 0.023 kg |
|  |  | 7.  | Chloro Ethyl isopropyl Carbonate                                                                  | 0.550 kg |
|  |  | 8.  | Sodium Iodide                                                                                     | 0.390 kg |
|  |  | 9.  | Methanol                                                                                          | 1.70 kg  |
|  |  | 10. | Methylene Dichloride                                                                              | 4.29 kg  |
|  |  | 11. | Acetone                                                                                           | 0.54 kg  |
|  |  | 12. | N-N,dimethyl Acetamide                                                                            | 2.02 kg  |

RA concerned may take further necessary action as per above decision of NC.

|     |                                                                                                          |                                  |                                           |                       |
|-----|----------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|-----------------------|
| 119 | Case No.:7/48/82-ALC4/2009                                                                               | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|     | HQ File :01/82/050/01070/AM10/                                                                           | RLA File :05/24/040/00407/AM10/  | Lic.No/Date:0510257661<br>03.02.2010      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                  |                                           |                       |

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| Case No.:13/48/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                | Party Name:KDAC CHEM PVT LTD    | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/01076/AM10/                                                                                                                                                                                                                                                                                                                             | RLA File :34/24/040/00195/AM10/ | Lic.No/Date:3410026274<br>04.02.2010      |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2007/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                           |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                             | Exp. Qty.                       | Sl.No.                                    | Import items            | Qty. allowed |
| Phenyl Ethyl Alcohol                                                                                                                                                                                                                                                                                                                                       | 1 Kg.                           | 1.                                        | Styrene Monomer         | 1.00 kg      |
|                                                                                                                                                                                                                                                                                                                                                            |                                 | 2.                                        | Hydrogen Peroxide       | 0.654 kg     |
|                                                                                                                                                                                                                                                                                                                                                            |                                 | 3.                                        | Sodium Bicarbonate      | 0.250 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                |                                 |                                           |                         |              |

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|-----|----------------------------|---------------------------------------------------|-------------------------------------------|-------------------------|
| 121 | Case No.:5/48/82-ALC4/2009 | Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred |
|-----|----------------------------|---------------------------------------------------|-------------------------------------------|-------------------------|

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|  | HQ File :01/82/050/01068/AM10/                                                                | RLA File :03/94/040/00927/AM10/ | Lic.No/Date:0310558485<br>04.02.2010 | Defer<br>Date:18.05.2010 |
|  | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                      |                          |

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|-----|-----------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|--------------------------|
| 122 | Case No.:8/48/82-ALC4/2009                                                                    | Party Name:GUJARAT ORGANICS LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01071/AM10/                                                                | RLA File :03/94/040/00963/AM10/   | Lic.No/Date:0310558552<br>04.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                   |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------|-------------------------------------------|--------------------------|
| 123 | Case No.:14/48/82-ALC4/2009                                                                                                                         | Party Name:JUBILANT ORGANOSYS LTD<br>(FORMERLY VAM ORGANIC CHE | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01077/AM10/                                                                                                                      | RLA File :05/23/040/00153/AM10/                                | Lic.No/Date:0510257903<br>05.02.2010      | Defer<br>Date:01.06.2010 |
|     | Decision :Committee decided to call for a copy of relevant Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 01.06.2010. |                                                                |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------|----------------------------------------------------------------|-------------------------------------------|--------------------------|
| 124 | Case No.:15/48/82-ALC4/2009                                                                   | Party Name:JUBILANT ORGANOSYS LTD<br>(FORMERLY VAM ORGANIC CHE | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01078/AM10/                                                                | RLA File :05/23/040/00165/AM10/                                | Lic.No/Date:0510257905<br>05.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                                |                                           |                          |

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|-----|----------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|--------------------------|
| 125 | Case No.:17/48/82-ALC4/2009                                                                              | Party Name:AMOLI ORGANICS PVT. LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01080/AM10/                                                                           | RLA File :03/94/040/00025/AM10/      | Lic.No/Date:0310558999<br>08.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                      |                                           |                          |

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| 126 | Case No.:18/48/82-ALC4/2009                                                                              | Party Name:VASUDHA PHARMA CHEM LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01081/AM10/                                                                           | RLA File :09/24/040/00435/AM10/    | Lic.No/Date:0910040860<br>08.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                    |                                           |                          |

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| 127 | Case No.:19/48/82-ALC4/2009 | Party Name:VIJAYASRI ORGANICS LTD | Meet No/Date:3/82-ALC4/2010 | Status: Case |
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|                                                                                                          |                                |                                 | 20.04.2010                           | Deferred                 |
|                                                                                                          | HQ File :01/82/050/01082/AM10/ | RLA File :09/24/040/00454/AM10/ | Lic.No/Date:0910040861<br>08.02.2010 | Defer<br>Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                |                                 |                                      |                          |

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| 128                                                                                                      | Case No.:20/48/82-ALC4/2009    | Party Name:VIJAYASRI ORGANICS LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|                                                                                                          | HQ File :01/82/050/01083/AM10/ | RLA File :09/24/040/00455/AM10/   | Lic.No/Date:0910040862<br>08.02.2010      | Defer<br>Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                |                                   |                                           |                          |

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| 129                                                                                           | Case No.:22/48/82-ALC4/2009    | Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|                                                                                               | HQ File :01/82/050/01085/AM10/ | RLA File :03/95/040/00724/AM10/            | Lic.No/Date:0310559152<br>09.02.2010      | Defer<br>Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                |                                            |                                           |                          |

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|----------------------------------------------------------------------------------------------------------|--------------------------------|--------------------------------------------------|-------------------------------------------|--------------------------|
| 130                                                                                                      | Case No.:24/48/82-ALC4/2009    | Party Name:TECKBOND LABORATORIES PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/01087/AM10/ | RLA File :09/24/040/00450/AM10/                  | Lic.No/Date:0910040868<br>09.02.2010      | Defer<br>Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                |                                                  |                                           |                          |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------------------|-------------------------------------------|--------------------------|
| 131                                                                                                                                                              | Case No.:25/48/82-ALC4/2009    | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|                                                                                                                                                                  | HQ File :01/82/050/01088/AM10/ | RLA File :03/95/040/00733/AM10/                       | Lic.No/Date:0310559189<br>09.02.2010      | Defer<br>Date:18.05.2010 |
| Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 18.05.2010. |                                |                                                       |                                           |                          |

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|-----------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------|-------------------------------------------|--------------------------|
| 132                                                                                           | Case No.:28/48/82-ALC4/2009    | Party Name:SARNA CHEMICALS PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|                                                                                               | HQ File :01/82/050/01091/AM10/ | RLA File :03/95/040/00739/AM10/     | Lic.No/Date:0310559500<br>10.02.2010      | Defer<br>Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                |                                     |                                           |                          |

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|-----|-----------------------------|-------------------------------------|-----------------------------|--------------|
| 133 | Case No.:30/48/82-ALC4/2009 | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010 | Status: Case |
|-----|-----------------------------|-------------------------------------|-----------------------------|--------------|

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|                                                                                                          |                                 | 20.04.2010                           | Deferred                 |
| HQ File :01/82/050/01093/AM10/                                                                           | RLA File :05/24/040/00476/AM10/ | Lic.No/Date:0510258284<br>11.02.2010 | Defer<br>Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                 |                                      |                          |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|--------------------------------------|--------------|
| Case No.:31/48/82-ALC4/2009                                                                                                                                                                                                                                                                                                  | Party Name:SARAF CHEMICALS LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved             |              |
| HQ File :01/82/050/01094/AM10/                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00747/AM10/ | Lic.No/Date:0310559872<br>11.02.2010      |                                      |              |
| Decision : Committee considered case as per agenda and in light of earlier decision taken in 42/82 meeting held on 13.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                           |                                      |              |
| Export product                                                                                                                                                                                                                                                                                                               | Export Qty                      | Sl.No.                                    | Import items                         | Qty. allowed |
| Ketoprofene Nitrile (2-3-Benzoyl) Phenyl Propionitrile                                                                                                                                                                                                                                                                       | 1 Kg.                           | 1.                                        | 3-(1-Cyanoethyl) Benzoic Acid (CEBA) | 1.16 kg      |
|                                                                                                                                                                                                                                                                                                                              |                                 | 2.                                        | Dimethyl formamide                   | 0.010 kg     |
|                                                                                                                                                                                                                                                                                                                              |                                 | 3.                                        | Aluminium Chloride                   | 1.53 kg      |
|                                                                                                                                                                                                                                                                                                                              |                                 | 4.                                        | Heptane                              | 0.71 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                  |                                 |                                           |                                      |              |

| 135                                                                         | Case No.:8/50/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                                    | Party Name:GEMINI EXPORTS.,     | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved |                |             |        |              |              |                  |       |    |              |
|-----------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|--------------------------|----------------|-------------|--------|--------------|--------------|------------------|-------|----|--------------|
|                                                                             | HQ File :01/82/050/01162/AM10/                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/94/040/01023/AM10/ | Lic.No/Date:0310561577<br>23.02.2010      |                          |                |             |        |              |              |                  |       |    |              |
|                                                                             | Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/03/2008-PI-III dated 23.06.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                           |                          |                |             |        |              |              |                  |       |    |              |
|                                                                             | <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ferrous Fumarate</td><td>1 Kg.</td><td>1.</td><td>Fumaric Acid</td><td>0.769 kg</td></tr> </tbody> </table>                                                                                                               |                                 |                                           |                          | Export product | Export Qty. | Sl.No. | Import items | Qty. allowed | Ferrous Fumarate | 1 Kg. | 1. | Fumaric Acid |
| Export product                                                              | Export Qty.                                                                                                                                                                                                                                                                                                                                                                                   | Sl.No.                          | Import items                              | Qty. allowed             |                |             |        |              |              |                  |       |    |              |
| Ferrous Fumarate                                                            | 1 Kg.                                                                                                                                                                                                                                                                                                                                                                                         | 1.                              | Fumaric Acid                              | 0.769 kg                 |                |             |        |              |              |                  |       |    |              |
| RA concerned may take further necessary action as per above decision of NC. |                                                                                                                                                                                                                                                                                                                                                                                               |                                 |                                           |                          |                |             |        |              |              |                  |       |    |              |

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|-----|--------------------------------|---------------------------------|-------------------------------------------|--------------------------|
| 136 | Case No.:10/50/82-ALC4/2009    | Party Name:KOPRAN LIMITED       | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01164/AM10/ | RLA File :03/94/040/01019/AM10/ | Lic.No/Date:0310561665<br>24.02.2010      | Defer<br>Date:18.05.2010 |
|     |                                |                                 |                                           |                          |

Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.

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|-----|-----------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|--------------------------|
| 137 | Case No.:19/50/82-ALC4/2009                                                                   | Party Name:SHIVA PHARMACHEM PVT. LTD, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01173/AM10/                                                                | RLA File :34/24/040/00203/AM10/       | Lic.No/Date:3410026496<br>26.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                       |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|--------------------------|
| 138 | Case No.:21/50/82-ALC4/2009                                                                   | Party Name:SHIVA PHARMACHEM PVT. LTD, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01175/AM10/                                                                | RLA File :34/24/040/00205/AM10/       | Lic.No/Date:3410026498<br>26.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                       |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------|-----------------------------------------------------|-------------------------------------------|--------------------------|
| 139 | Case No.:22/50/82-ALC4/2009                                                                   | Party Name:CLEAN SCIENCE AND TECHNOLOGY<br>PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01176/AM10/                                                                | RLA File :31/24/040/00231/AM10/                     | Lic.No/Date:3110042170<br>26.02.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                     |                                           |                          |

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| Case No.:24/50/82-ALC4/2009                                                                                                                                                                                                                                                                                  | Party Name:VINEET LABORATORIES PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Approved |              |
| HQ File :01/82/050/01178/AM10/                                                                                                                                                                                                                                                                               | RLA File :09/24/040/00439/AM10/                | Lic.No/Date:0910041108<br>02.03.2010      |                          |              |
| Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 23.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                                |                                           |                          |              |
| Export product                                                                                                                                                                                                                                                                                               | Export Qty.                                    | Sl.No.                                    | Import items             | Qty. allowed |
| N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis<br>[Total Export Quantity on 100 % Basis = 4790 kgs.]                                                                                                                                                                                                | 1 Kg.                                          | 1.                                        | Lithium Metal            | 0.300 kg     |
|                                                                                                                                                                                                                                                                                                              |                                                | 2.                                        | n-Butyl Chloride         | 1.60 kg      |
|                                                                                                                                                                                                                                                                                                              |                                                | 3.                                        | n-Hexane                 | 6.66 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                  |                                                |                                           |                          |              |

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| 141 | Case No.:26/50/82-ALC4/2009 | Party Name:CENTURY PHARMACEUTICALS LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred |
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| HQ File :01/82/050/01180/AM10/                                                                                                                                                               | RLA File :34/24/040/00208/AM10/ | Lic.No/Date:3410026508<br>02.03.2010 | Defer<br>Date:18.05.2010 |
| Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appencix 33 from firm. Accordingly, case was deferred for 18.05.2010. |                                 |                                      |                          |

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| 142 | Case No.:28/50/82-ALC4/2009                                                                                                                                                                   | Party Name:SMILAX LABORATORIES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred  |
|     | HQ File :01/82/050/01182/AM10/                                                                                                                                                                | RLA File :09/24/040/00446/AM10/        | Lic.No/Date:0910041147<br>03.03.2010      | Defer Date:18.05.2010 |
|     | Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appencix 33 from firm. Accordingly, case was deferred for 18.05.2010. |                                        |                                           |                       |

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| Case No.:29/50/82-ALC4/2009                                                                                                                                                                                                                                                                                                                                                                     | Party Name:VIVIN LABORATORIES PRIVATE LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved    |              |
| HQ File :01/82/050/01183/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :09/24/040/00497/AM10/               | Lic.No/Date:0910041148<br>03.03.2010      |                            |              |
| Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                               |                                           |                            |              |
| Export product<br>Menthyl-5 S-Cytosine-1<br>YL-1,3-Oxathiolane-2R<br>Carboxalate (Lamivudine<br>Intermediate Stage 3)                                                                                                                                                                                                                                                                           | Exp. Qty.<br>1 Kg.                            | Sl.No.                                    | Import items               | Qty. allowed |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 1.                                        | Glyoxalic Acid 50%         | 0.90 kg      |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 2.                                        | 2,5 Dihydroxy-1,4 Dithiane | 0.365 kg     |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 3.                                        | Triethylamine              | 0.67 kg      |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 4.                                        | Cytosine                   | 0.455 kg     |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 5.                                        | Hexamethyl Disilazane      | 0.75 kg      |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 6.                                        | Dimethyl Formamide         | 0.31 kg      |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 7.                                        | N-Hexane                   | 3.175 kg     |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 8.                                        | Cyclohexane                | 0.952 kg     |
|                                                                                                                                                                                                                                                                                                                                                                                                 |                                               | 9.                                        | Toluene                    | 2.857 kg     |
| 10.                                                                                                                                                                                                                                                                                                                                                                                             | Methyl Dichloride                             | 1.90 kg                                   |                            |              |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                                     |                                               |                                           |                            |              |

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| 144 | Case No.:33/50/82-ALC4/2009    | Party Name:VDH INTERNATIONAL    | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Deferred     |
|     | HQ File :01/82/050/01187/AM10/ | RLA File :05/24/040/00456/AM10/ | Lic.No/Date:0510259764<br>03.03.2010      | Defer<br>Date:18.05.2010 |

Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC.

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| 145 | Case No.:34/50/82-ALC4/2009                                                                   | Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01188/AM10/                                                                | RLA File :31/24/040/00235/AM10/                  | Lic.No/Date:3110042200<br>03.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                  |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------|--------------------------------------------------|-------------------------------------------|--------------------------|
| 146 | Case No.:35/50/82-ALC4/2009                                                                   | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01189/AM10/                                                                | RLA File :31/24/040/00233/AM10/                  | Lic.No/Date:3110042201<br>03.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                  |                                           |                          |

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| Case No.:39/50/82-ALC4/2009                                                                                                                                                                                                                                                                                                 | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved     |              |
| HQ File :01/82/050/01193/AM10/                                                                                                                                                                                                                                                                                              | RLA File :05/24/040/00496/AM10/     | Lic.No/Date:0510259862<br>04.03.2010      |                             |              |
| Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                     |                                           |                             |              |
| Export product                                                                                                                                                                                                                                                                                                              | Export Qty.                         | Sl.No.                                    | Import items                | Qty. allowed |
| T-3811A05 Intermediate for Quinolone (Garenoxacin) Ethyl 7-Bromo-1-Cyclopropyl-8-Difluoromethoxy)-4-OXO-1,4-Dihydro-3-Quinolinecarboxylate                                                                                                                                                                                  | 1 Kg.                               | 1.                                        | 3-Hydroxy Benzoic Acid      | 0.782 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 2.                                        | Liquid Bromine              | 1.653 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 3.                                        | Tertiary Butylamine         | 1.532 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 4.                                        | Toluene                     | 4.88 kg      |
|                                                                                                                                                                                                                                                                                                                             |                                     | 5.                                        | Dimethyl Formamide          | 1.68 kg      |
|                                                                                                                                                                                                                                                                                                                             |                                     | 6.                                        | Cyclohexane                 | 2.893 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 7.                                        | Ethyl 3,3 Dimethyl Acrylate | 0.554 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 8.                                        | Trimethylamine              | 0.518 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 9.                                        | Cyclopropylamine            | 0.259 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 10.                                       | Iso Propyl Alcohol          | 1.53 kg      |
|                                                                                                                                                                                                                                                                                                                             |                                     | 11.                                       | Methanol                    | 1.288 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 12.                                       | Dimethyl Sulphoxide         | 5.749 kg     |
|                                                                                                                                                                                                                                                                                                                             |                                     | 13.                                       | Acetone                     | 2.041 kg     |
| RA concerned may take further necessary action as per above decision of Norms committee.                                                                                                                                                                                                                                    |                                     |                                           |                             |              |

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| 148 | Case No.:7/52/82-ALC4/2009                                                                               | Party Name:ARCH PHARMALABS LTD  | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01200/AM10/                                                                           | RLA File :03/94/040/01033/AM10/ | Lic.No/Date:0310563317<br>08.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                 |                                           |                          |

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|-----|-----------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------------------------|--------------------------|
| 149 | Case No.:8/52/82-ALC4/2009                                                                    | Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01201/AM10/                                                                | RLA File :03/94/040/01018/AM10/                   | Lic.No/Date:0310563354<br>08.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                                   |                                           |                          |

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| Case No.:4/52/82-ALC4/2009                                                                                                                                                                                                                                                                                                          | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/01197/AM10/                                                                                                                                                                                                                                                                                                      | RLA File :09/24/040/00499/AM10/        | Lic.No/Date:0910041236<br>09.03.2010      |                         |              |
| Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 40/82 meeting held on 05.02.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                        |                                           |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                      | Export Qty.                            | Sl.No.                                    | Import items            | Qty. allowed |
| 5-Cyano Phthalide                                                                                                                                                                                                                                                                                                                   | 1kg.                                   | 1.                                        | Sulfolane               | 6.184 kg     |
|                                                                                                                                                                                                                                                                                                                                     |                                        | 2.                                        | Sulfamide               | 1.020 kg     |
|                                                                                                                                                                                                                                                                                                                                     |                                        | 3.                                        | Para Formaldehyde       | 0.53 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                         |                                        |                                           |                         |              |

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|-----|-----------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|--------------------------|
| 151 | Case No.:5/52/82-ALC4/2009                                                                    | Party Name:VIVIMED LABS LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01198/AM10/                                                                | RLA File :09/24/040/00496/AM10/ | Lic.No/Date:0910041237<br>09.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                           |                          |

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| 152 | Case No.:6/52/82-ALC4/2009     | Party Name:NEULAND LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|     | HQ File :01/82/050/01199/AM10/ | RLA File :09/24/040/00472/AM10/     | Lic.No/Date:0910041238<br>09.03.2010      |                         |

Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 09.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product      | Exp. Qty. | Sl.No. | Import items                  | Qty. allowed |
|---------------------|-----------|--------|-------------------------------|--------------|
| Ipratropium Bromide | 1 Kg.     | 1.     | 2,5 Dimethoxy Tetrahydrofuran | 2.42 kg      |
|                     |           | 2.     | Isopropylamine                | 1.36 kg      |
|                     |           | 3.     | Methanol                      | 7.22 kg      |
|                     |           | 4.     | Methyl Ethyl Acetate          | 2.78 kg      |
|                     |           | 5.     | Ethyl Formate                 | 3.64 kg      |
|                     |           | 6.     | Sodium Hydride                | 1.16 kg      |
|                     |           | 7.     | Methylene Chloride            | 7.33 kg      |
|                     |           | 8.     | Sodium Borohydride            | 0.27 kg      |
|                     |           | 8.     | Isopropyl Alcohol             | 2.38 kg      |

RA concerned may take further necessary action as per above decision of NC.

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| 153 | Case No.:14/52/82-ALC4/2009                                                                              | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01207/AM10/                                                                           | RLA File :05/24/040/00507/AM10/     | Lic.No/Date:0510260189<br>10.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                          |

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| 154 | Case No.:19/52/82-ALC4/2009                                                                   | Party Name:ATUL LIMITED,        | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01212/AM10/                                                                | RLA File :08/24/040/00288/AM10/ | Lic.No/Date:0810087221<br>11.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                           |                          |

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| 155 | Case No.:20/52/82-ALC4/2009                                                                              | Party Name:TORRENT PHARMACEUTICALS LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/01213/AM10/                                                                           | RLA File :08/24/040/00340/AM10/         | Lic.No/Date:0810087222<br>11.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                         |                                           |                          |

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| 156 | Case No.:25/52/82-ALC4/2009    | Party Name:YASHASHVI RASAYAN PVT.LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred |
|     | HQ File :01/82/050/01218/AM10/ | RLA File :52/24/040/00040/AM10/      | Lic.No/Date:5210029979                    | Defer                   |

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|                                                                                               |  | 12.03.2010 | Date:18.05.2010 |
| Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |  |            |                 |

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| 157 | Case No.:29/52/82-ALC4/2009                                                                              | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01222/AM10/                                                                           | RLA File :03/94/040/01071/AM10/     | Lic.No/Date:0310564649<br>12.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                     |                                           |                          |

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| 158 | Case No.:30/52/82-ALC4/2009                                                                   | Party Name:PI INDUSTRIES LTD.,  | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status: Case<br>Deferred |
|     | HQ File :01/82/050/01223/AM10/                                                                | RLA File :13/24/040/00032/AM10/ | Lic.No/Date:1310031602<br>12.03.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                           |                          |

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| 159 | Case No.:1/3/82-ALC4/2010                                                                     | Party Name:BALAJI AMINES LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/00012/AM11/                                                                | RLA File :31/24/040/00257/AM10/  | Lic.No/Date:3110042770<br>06.04.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                  |                                           |                          |

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| 160 | Case No.:2/3/82-ALC4/2010                                                                     | Party Name:VIVIMED LABS LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/00013/AM11/                                                                | RLA File :09/24/040/00549/AM10/ | Lic.No/Date:0910041571<br>07.04.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                           |                          |

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| 161            | Case No.:3/3/82-ALC4/2010                                                                                                                                                                                                                                                                                                    |           | Party Name:MSN PHARMACHEM PRIVATE LIMITED |                                              | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 |              | Status:Case<br>Approved |  |
|                | HQ File :01/82/050/00014/AM11/                                                                                                                                                                                                                                                                                               |           | RLA File :09/24/040/00569/AM10/           |                                              | Lic.No/Date:0910041591<br>08.04.2010      |              |                         |  |
|                | Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |           |                                           |                                              |                                           |              |                         |  |
| Export product |                                                                                                                                                                                                                                                                                                                              | Exp. Qty. | Sl.No.                                    | Import items                                 |                                           | Qty. allowed |                         |  |
| Atorvastatin   |                                                                                                                                                                                                                                                                                                                              | 1 Kg.     | 1.                                        | (4R-Cis)-1,1-Dimethyl Ethyl-6-Cyanomethyl-2, |                                           | 1.003 kg     |                         |  |

|         |    |                                |         |
|---------|----|--------------------------------|---------|
| Calcium |    | Dimethyl 1,3-Dioxane-4-Acetane |         |
|         | 2  | Methanol                       | 5.22 kg |
|         | 3. | Methyl Isobutyryl Acetate      | 1.76 kg |

RA concerned may take further necessary action as per above decision of NC.

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|-----|-----------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|--------------------------|
| 162 | Case No.:4/3/82-ALC4/2010                                                                     | Party Name:ROSSARI BIOTECH LTD  | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/00015/AM11/                                                                | RLA File :03/95/040/00009/AM11/ | Lic.No/Date:0310568654<br>08.04.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                 |                                           |                          |

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| 163 | Case No.:5/3/82-ALC4/2010                                                                     | Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/00016/AM11/                                                                | RLA File :03/94/040/01138/AM10/               | Lic.No/Date:0310568958<br>09.04.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of C&PC. |                                               |                                           |                          |

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| Case No.:6/3/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                                              | Party Name:AVENTIS PHARMA LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |              |
| HQ File :01/82/050/00017/AM11/                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/01145/AM10/   | Lic.No/Date:0310568965<br>09.04.2010      |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/210/2008-PI-III dated 12.12.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                   |                                           |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                                                         | Export Qty.                       | Sl.No.                                    | Import items            | Qty. allowed |
| Pentoxifylline                                                                                                                                                                                                                                                                                                                                                                         | 1 Kg.                             | 1.                                        | Theobromine             | 0.90 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                            |                                   |                                           |                         |              |

|     |                                                                                                                                                |                                           |                                           |                         |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|-------------------------|
| 165 | Case No.:7/3/82-ALC4/2010                                                                                                                      | Party Name:OTSUKA CHEMICAL ( INDIA ) LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|     | HQ File :01/82/050/00018/AM11/                                                                                                                 | RLA File :05/24/040/00004/AM11/           | Lic.No/Date:0510262189<br>09.04.2010      |                         |
|     | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. |                                           |                                           |                         |

**No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-**

| Export product                                                                          | Exp. Qty. | Sl.No. | Import items                       | Qty. allowed |
|-----------------------------------------------------------------------------------------|-----------|--------|------------------------------------|--------------|
| 7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE) | 1 Kg.     | 1.     | Penicillin G Potassium Ist Crystal | 1.90 kg      |
|                                                                                         |           | 2.     | 2-Mercaptobenzothiazole            | 0.511 kg     |
|                                                                                         |           | 3.     | Iso Propyl Alcohol                 | 1.25 kg      |
|                                                                                         |           | 4.     | Methanol                           | 2.00 kg      |
|                                                                                         |           | 5.     | Dimethyl Formamide                 | 3.86 kg      |
|                                                                                         |           | 6.     | Methylene Chloride                 | 2.09 kg      |

**RA concerned may take further necessary action as per above decision of NC.**

|     |                                                                                                          |                                    |                                           |                          |
|-----|----------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 166 | Case No.:8/3/82-ALC4/2010                                                                                | Party Name:PROMED EXPORTS PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/00019/AM11/                                                                           | RLA File :05/24/040/00008/AM11/    | Lic.No/Date:0510262191<br>09.04.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                    |                                           |                          |

|     |                                |                                     |                                           |                         |
|-----|--------------------------------|-------------------------------------|-------------------------------------------|-------------------------|
| 167 | Case No.:9/3/82-ALC4/2010      | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |
|     | HQ File :01/82/050/00020/AM11/ | RLA File :05/24/040/00540/AM10/     | Lic.No/Date:0510262192<br>09.04.2010      |                         |

**Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 13.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-**

| Export product                                                                                                                                | Export Qty. | Sl.No. | Import items                | Qty. allowed |
|-----------------------------------------------------------------------------------------------------------------------------------------------|-------------|--------|-----------------------------|--------------|
| T-3811A05 Intermediate for Quinoloinine (Garenoxacin) Ethyl 7-Bromo-1-Cyclopropyl-8-Difluoromethoxy)-4-OXO-1,4-Dihydro-3-Quinolinecarboxylate | 1 Kg.       | 1.     | 3-Hydroxy Benzoic Acid      | 0.782 kg     |
|                                                                                                                                               |             | 2.     | Liquid Bromine              | 1.653 kg     |
|                                                                                                                                               |             | 3.     | Tertiary Butylamine         | 1.532 kg     |
|                                                                                                                                               |             | 4.     | Toluene                     | 4.88 kg      |
|                                                                                                                                               |             | 5.     | Dimethyl Formamide          | 1.68 kg      |
|                                                                                                                                               |             | 6.     | Cyclohexane                 | 2.893 kg     |
|                                                                                                                                               |             | 7.     | Ethyl 3,3 Dimethyl Acrylate | 0.554 kg     |
|                                                                                                                                               |             | 8.     | Trimethylamine              | 0.518 kg     |
|                                                                                                                                               |             | 9.     | Cyclopropylamine            | 0.259 kg     |
|                                                                                                                                               |             | 10.    | Iso Propyl Alcohol          | 1.53 kg      |
|                                                                                                                                               |             | 11.    | Methanol                    | 1.288 kg     |
|                                                                                                                                               |             | 12.    | Dimethyl Sulphoxide         | 5.749 kg     |

|                                                                                          |  |     |         |          |
|------------------------------------------------------------------------------------------|--|-----|---------|----------|
|                                                                                          |  | 13. | Acetone | 2.041 kg |
| RA concerned may take further necessary action as per above decision of Norms committee. |  |     |         |          |

|     |                                                                                                          |                                  |                                           |                          |
|-----|----------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|--------------------------|
| 168 | Case No.:10/3/82-ALC4/2010                                                                               | Party Name:VHB MEDISCIENCES LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Deferred  |
|     | HQ File :01/82/050/00021/AM11/                                                                           | RLA File :03/95/040/00015/AM11/  | Lic.No/Date:0310569153<br>12.04.2010      | Defer<br>Date:18.05.2010 |
|     | Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals. |                                  |                                           |                          |

| 169                                                                         | Case No.:11/3/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:PRACHI PHARMACEUTICALS PVT LTD | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved |                |             |        |              |              |                        |       |    |                      |
|-----------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|-------------------------|----------------|-------------|--------|--------------|--------------|------------------------|-------|----|----------------------|
|                                                                             | HQ File :01/82/050/00022/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00006/AM11/           | Lic.No/Date:0310569271<br>13.04.2010      |                         |                |             |        |              |              |                        |       |    |                      |
|                                                                             | Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/57/2008-PI-III dated 24.07.2008 and in consultation with representative of technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Thiamine Hydrochloride</td><td>1 Kg.</td><td>1.</td><td>Thiamine Mononitrate</td><td>1.022 kg.</td></tr> </tbody> </table> |                                           |                                           |                         | Export Product | Export Qty. | Sl.No. | Import items | Qty. allowed | Thiamine Hydrochloride | 1 Kg. | 1. | Thiamine Mononitrate |
| Export Product                                                              | Export Qty.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Sl.No.                                    | Import items                              | Qty. allowed            |                |             |        |              |              |                        |       |    |                      |
| Thiamine Hydrochloride                                                      | 1 Kg.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 1.                                        | Thiamine Mononitrate                      | 1.022 kg.               |                |             |        |              |              |                        |       |    |                      |
| RA concerned may take further necessary action as per above decision of NC. |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                           |                                           |                         |                |             |        |              |              |                        |       |    |                      |

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|                                                                                                                                                                                                                                                                                                                              |                                      |                                           |                                             |              |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|---------------------------------------------|--------------|
| Case No.:12/3/82-ALC4/2010                                                                                                                                                                                                                                                                                                   | Party Name:GLENMARK GENERICS LIMITED | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case<br>Approved                     |              |
| HQ File :01/82/050/00023/AM11/                                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00014/AM11/      | Lic.No/Date:0310569334<br>13.04.2010      |                                             |              |
| Decision : Committee considered case as per agenda and in light of earlier decision taken in 15/82 meeting held on 07.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                      |                                           |                                             |              |
| Export product                                                                                                                                                                                                                                                                                                               | Exp. Qty.                            | Sl.No.                                    | Import items                                | Qty. allowed |
| Cilostazol                                                                                                                                                                                                                                                                                                                   | 1 Kg.                                | 1.                                        | 6-Hydroxy-3,4-Dihydro 2(1H)-Quinolinone     | 0.59 kg      |
|                                                                                                                                                                                                                                                                                                                              |                                      | 2.                                        | 5-(4-Chlorobutyl)-1-Cyclo Hexyl 1H-Tetrazol | 0.88 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                  |                                      |                                           |                                             |              |

|     |                            |                                      |                             |             |
|-----|----------------------------|--------------------------------------|-----------------------------|-------------|
| 171 | Case No.:13/3/82-ALC4/2010 | Party Name:GLENMARK GENERICS LIMITED | Meet No/Date:3/82-ALC4/2010 | Status:Case |
|-----|----------------------------|--------------------------------------|-----------------------------|-------------|

|                                |                                 |                        |          |
|--------------------------------|---------------------------------|------------------------|----------|
|                                |                                 | 20.04.2010             | Approved |
| HQ File :01/82/050/00024/AM11/ | RLA File :03/94/040/00013/AM11/ | Lic.No/Date:0310569346 |          |
|                                |                                 | 13.04.2010             |          |

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/152/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product | Exp. Qty. | Sl.No. | Import items                                       | Qty. allowed |
|----------------|-----------|--------|----------------------------------------------------|--------------|
| Amiodarone Hcl | 1 kg      | 1.     | 2-Butyl-3-(3,5-Diodo-4-Hydroxy Benzoyl) benzofuran | 1.04 kg      |

RA concerned may take further necessary action as per above decision of NC.

|                                |                                            |                                           |                   |
|--------------------------------|--------------------------------------------|-------------------------------------------|-------------------|
| Case No.:14/3/82-ALC4/2010     | Party Name:GURUDEV DYESTUFF INDIA PVT.LTD. | Meet No/Date:3/82-ALC4/2010<br>20.04.2010 | Status:Case Added |
| HQ File :01/82/050/00025/AM11/ | RLA File :08/24/040/00009/AM11/            | Lic.No/Date:0810088205<br>13.04.2010      | Defer Date:       |

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2008-Ch.II dated 30.06.2009 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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| Export product           | Export Qty. | Sl.No. | Import items        | Qty. allowed |
|--------------------------|-------------|--------|---------------------|--------------|
| 4,4 Diamino Sulphanilide | 1 kg.       | 1.     | Aniline Oil         | 0.458 kg     |
|                          |             | 2.     | Acetic Acid         | 0.317 kg     |
|                          |             | 3.     | Para Nitro Aniline  | 0.728 kg     |
|                          |             | 4.     | Caustic Soda Flakes | 0.545 kg     |
|                          |             | 5.     | Soda Ash            | 0.350 kg     |

RA concerned may take further necessary action as per above decision of NC.